CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/7632/2020

Administration

This the 23rd day of April, 2021

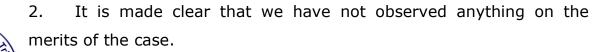


Dr. Nuzhat Samoon, aged 28 years D/o: A.A. Samoon, R/o: 130 Umer- Abad Zainakoot, Srinagar.			
(Adv	ocate: None)	•••	Applicant
<u>Versus</u>			
1.	State of Jammu and Kash Secretary to Govt. Health ar Civil Secretariat, Srinagar.	_	
2.	Director Health Services, Kash	mir, Srinagar.	
3.	Director, SKIMS, Srinagar.		
			Respondents
(Λdv)	ocate: Mr. Sudesh Magnetra DA	C)	

ORDER[ORAL]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Nobody appeared on behalf of the applicant. However, looking to the nature of relief sought by the applicant, this T.A. is disposed of by directing the respondent No. 2 to consider the question of issuance of No Objection Certificate in favour of applicant within a period of two weeks from the date of receipt of a certified copy of this order and in case the competent authority is of the opinion that NOC cannot be issued to the applicant, a reasoned and speaking order to that effect be passed with intimation to the applicant.



3. Accordingly, the T.A. is disposed of. No order as to costs.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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